GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA

UNSTARRED QUESTION NO. 697

TO BE ANSWERED ON 05.02.2021

Crop Damage by Wild Animals

†697. DR. DHAL SINGH BISEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the crop damage by wild animals;
- (b) the details of the compensation given to the farmers by the Union Government to the respective States between the year 2014 to 2019;
- (c) whether the Government has formulated any scheme to prevent/check the damage to crops by wild animals and if so, the details thereof;
- (d) if not, whether the Government proposes to provide relief to the farmers by formulating a Central scheme or grant subsidy to the farmers who suffer losses and if so, the details thereof;
- (e) the funds available with the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) along with the fund provided to Madhya Pradesh and the respective work on which the fund was utilised; and
- (f) whether any guidelines have also been issued to the States with regard to the nature of works on which the said fund is utilized and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI BABUL SUPRIYO)

(a)&(b) The management of forest and wildlife is the responsibility of concerned State/UT Governments and the details of the crop damage by wild animals are not collated in the Ministry. However, the Ministry provides financial assistance to State/Union Territory Governments as per sanctioned annual plan of operations (APO) under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats' and 'Project Elephant' for management of wildlife and its habitats, including for activities like habitat enrichment, solar fences, animal proof trenches around forest, water augmentation, etc.

The financial support to the States/Union Territories also include component of compensation due to damage by wild animals. The details of financial assistance released to the State/UT under these schemes during 2014-19 are given in the **Annexure-I& II**.

(c) &(d)

The responsibility to formulate the scheme to prevent/check the damage to crops by wild animals lies with the concerned State Governments. However, the Ministry provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', and 'Project Elephant' for management of wildlife and its habitats in the country. It includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property.

Ministry of Agriculture and Farmers Welfare has modified operational guidelines for Pradhan Mantri Fasal Bima Yojna (PMFBY), under the revised guidelines states have been given liberty to consider providing add-on coverage for crop loss due to attack by wild animals.

(e)

An amount of ₹60,047.47/- crore was transferred from the state specific bank accounts maintained by the Ad-hoc CAMPA to the Public Account of India created as per Compensatory Afforestation Fund (CAF) Act, 2016 during the period 08.02.2019 to 31.03.2020 and funds to the tune of ₹47,872.31 crores were been disbursed to 30 States/Uts, which created the State Fund under the public accounts of such States and reconciled the amount project-wise and component-wise. This included a transfer of 5196.69/- to State Fund, Madhya Pradesh on 29.08.2019. The State/UTs wise information is attached at Annexure-III. State wise accumulation of compensatory levies, its reconciliation and disbursement is a continuous process. In the year 2020-21, ₹500.22 crore has been provided by the Government of Madhya Pradesh for implementation activities as per their approved Annual Plans of Operation (APO). The details of the respective activities, on which the funds have been utilized in the year 2020-21 is attached at Annexure-IV.

(f)

Yes, Sir. The Compensatory Afforestation Fund (CAF) Act, 2016 and CAF Rules, 2018 have come into force with effect from 30.09.2019, which inter alia provide the manner of utilization of compensatory afforestation fund. Accordingly, the respective State CAMPAs submit their Annual Plans of Operations (APOs) after the approval of their State Steering Committees, which is finally approved by the Executive Committee in the National Authority.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 697 DUE FOR REPLY ON 05.02.2021 REGARDING "CROP DAMAGE BY WILD ANIMALS".

<u>Details of fund released to State Government/UTs under CSS-' Development of Wildlife Habitats</u> <u>during the year 2014-19</u>

(Rs. In lakhs)

S. No.	Name of States/UTs	2014-15	2015-16	2016-17	2017-18	2018-19
1	A& N Islands	00	100.00	118.49	141.93486	191.00
2	Andhra Pradesh	63.31	0	0	0	75.00
3	Arunachal Pradesh	00	304.02	256.8107	269.9348	344.42
4	Assam	149.11	87.10	0	275.827	265.32
5	Bihar	85.249	108.011	100.576	322.67435	749.00
6	Chandigarh	0	0	26.06514	26.06514	0
7	Chhattisgarh	482.087	213.409	278.9453	435.01469	350.61
8	Goa	00	00	0	85.99383	0
9	Gujarat	634.94	395.798	497.604	558.52	2232.00
10	Haryana	14.71	99.33	124.6572	181.4448	155.00
11	Himachal Pradesh	430.345	431.837	280.31	237.4107	370.30
12	Jammu & Kashmir	506.761	354.00	336.50626	577.9151	492.43
13	Jharkhand	101.12	18.62	0	95.607	50.51
14	Karnataka	483.7769	262.13	325.52	427.89	653.00
15	Kerala	818.491	967.386	1928.42	900.834	1293.40
16	Madhya Pradesh	371.354	394.565	322.265	1379.488	912.20
17	Maharashtra	402.723	277.94	497.35	808.0555	1031.20
18	Manipur	129.192	248.919	340.032	425.6644	405.60
19	Meghalaya	44.87	38.3902	55.23	114.061	312.00
20	Mizoram	131.54134	94.55	1234.95	487.44544	430.00
21	Nagaland	85.155	235.48	357.846	565.871	882.20
22	Odisha	350.3229	246.8365	279.65	342.93705	499.00
23	Rajasthan	367.296	314.788	453.87878	622.4216	585.00
24	Sikkim	169.15643	290.32635	145.52	202.154	394.00
25	Tamil Nadu	280.626	113.261	0	394.7252	384.10
26	Telangana	0	0	0	157.0833	0
27	Uttar Pradesh	224.899	235.05	250.956	386.968	119.81
28	Uttarakhand	141.116	188.318	545.30576	2979.3618	1764.10
29	West Bengal	108.847	100.934	237.66	657.9924	960.60
30	Puducherry	12.00	00	0	0	0
31	Lakshadweep	0	0	0	6.71	46.30
32	Delhi	0	0	0	0	551.90
33	WII-Uttarakhand	0	0	0	0	000.00
34	Tripura	0	0	0	0	0
35	Ladakh UT	0	0	0	0	0
	TOTAL	6588.99857	6120.99905	8994.54814	15000.00496	16500.00

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Details of funds released under CSS-Project Elephant between the period 2014-19

(Rs. in Lakh)

Sl.	State/UTs	2014-15	2015-16	2016-17	2017-18	2018-19
No						
1	Andhra	13.523	-	13.62282	17.394	29.016
	Pradesh					
2	Arunachal	97.714	61.206	100.062	118.8504	0.00
	Pradesh					
3	Assam	236.664	-	275.6668	0.00	354.35103
4	Chhattisgarh	43.7456	21.91	61.1624	48.00	65.28
5	Jharkhand	88.4256	53.453	95.7704	105.5184	116.4636
6	Karnataka	225.319	181.054	254.80	355.5484	353.91401
7	Kerala	236.72	204.54	429.8712	482.55	466.69
8	Maharashtra	38.202	8.062	14.335	27.00	46.536
9	Meghalaya	118.838	81.387	130.266	162.849	217.8792
10	Nagaland	44.8132	15.44	20.3143	25.20	141.219
11	Odisha	153.35	105.63	284.0342	124.8382	197.28
12	Tamil Nadu	251.208	160.533	25.80	291.92	383.106
13	Tripura	6.03	26.10932	22.464	10.08	43.92
14	Uttar Pradesh	5.16	15.33	14.174	30.672	20.244
15	Uttarakhand	103.908	82.61	175.4576	341.563	192.168
16	West Bengal	103.814	105.174	101.45	79.93022	83.94
17	Haryana		10.00	0.00	17.76	8.385
18	Bihar		3.008	16.2904	154.40	165.32376
19	Rajasthan		-	15.84	14.454	12.6596
20	Punjab		-	1.825	0.00	0.00
21	Madhya		-	6.8442	0.00	4.7578
	Pradesh					
22	Manipur		-	0.00	10.80	9.072
	Total	1767.4344	1135.44632	2060.05032	2419.32762	2912.205

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 697 DUE FOR REPLY ON 05.02.2021 REGARDING "CROP DAMAGE BY WILD ANIMALS".

Funds Transfer to State Authority (as per reconciliation of compensatory levies)

Sl. No.	Name of State	Funds to be transferred on 29.08.2019 to States (in crores)		
1	Andhra Pradesh			
2	Arunachal Pradesh	1588.72		
3	Assam	560.81		
4	Bihar	522.95		
5	Chhattisgarh	5791.70		
6	Goa	238.16		
7	Gujarat	1484.60		
8	Haryana	1282.65		
9	Himachal Pradesh	1660.72		
10	Jharkhand	4158.02		
11	Karnataka	1350.37		
12	Kerala	81.59		
13	Madhya Pradesh	5196.69		
14	Maharashtra	3844.24		
15	Manipur	309.76		
16	Meghalaya	163.31		
17	Mizoram	212.98		
18	Odisha	5933.98		
19	Punjab	1040.84		
20	Rajasthan	1748.2		
21	Sikkim	392.3		
22	Tamil Nadu	113.42		
23	Telangana	3110.3		
24	Tripura	183.65		
25	Uttar Pradesh	1819.63		
26	Uttarakhand	2675.09		
27	West Bengal	236.48		
	Total(A)	47,436		
		Funds transferred on 14.02.2020 to		
		UTs (in crore Rs)		
28	Andaman & Nicobar	16.41		
29	Chandigarh	11.38		
30	Jammu & Kashmir	408.35		
	Total(B)	436.14		
	Grand Total(A+B)	47,872.31		

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Utilization of CAF in Madhya Pradesh (Year 2020-21)					
S. No.	Name of activity	Physical Target	Expenditure (Cr) up to Jan.2021		
1	2	3	4		
1	Compensatory Afforestation maintenance (Committed Liabilities)	30559.13 ha	20.21		
2	New Compensatory Afforestation	3293.45 ha	30.95		
3	Catchment Area Treatment Plan (CATP)	7362.00 ha	3.77		
4	Maintanance of old Plantation work sanctiond under Net Present Value (Committed Liabilities)	38458.44 ha	18.12		
	Net Present Value - Artificial regeneration				
5	Artificial regeneration				
	(A) Mixed & Fuelwood Plantations under various divisions	26271.75 ha			
	(B) Plantation under Protected Area	1858.54 ha			
	(C) Plantation Under State Forest Development Corporation	2640.00 ha	155.74		
	(D) Greeening of Barren Hills	2963.69 ha			
	(E) Rehabilitation of Degraded Forests	6194.51 ha			
			155.74		
6	Silvicultural operations in forests Rehabilitation of Bamboo Forest & Plantations	56106.56 ha	7.40		
7	Protection of Forests				
	(A) Vehicle Rent & Drone etc. for Patrolling	475 vehicle			
	(B) Digital Wireless System for protected areas	5 PA	0.36		
8	Forest fire prevention and control operations	63- Division	0.12		
9	Soil and moisture conservation works in the forest	10172 201	21.16		
	Catchment Area Treatment Plan	10163.28 ha			
10	Improvement of wildlife habitat	12577.20 ha	22.85		
11	Establishment, up-gradation and maintenance of modern nurseries and other planting stock production facilities	(11 Research & Extension centers)	4.94		

12	Construction, up-gradation and maintenance of inspection paths, forest roads in forest area, fire line, watch towers, check posts and timber depots.		
	(C) Up-gradation of infrastructure in timber depots	06 Depots	6.53
	(D) Protection of forest - Checking Barrier, Line Quarter, Watch Tower, Patrolling Camp etc, patrolling vehicles	30-Barrier 10- Line Quarter 10- Watch Tower 20- Patroling Camp	6.07
13	Construction of residential and official buildings in forests for front line staffs deployed for protection of forest and wildlife.	193 Building	2.00
14	Fund for disbursement of salary and allowances of members and staffs, both regular and contractual, of the State Authority		0.14
	G. Total		300.36